Statement

Plan of Limited utilisation of INSAT-I Abstract of cost

(Rs. in crores)

	Capital cost	Recurring cost per annum
1. Initial phase of implementation as per Annexure-I for maximal status	by 6.45	0.415
2. Provisions of uplink facility at Jaipur, Ahmedabad, Shillong and Patna earth Stations-	2.00	0. 20
3. New Production centres at Shillong Gauhati, Rajkot and Nagpur.	12.00	1,40
4. Microwavelinkage from Muzaffarpur to Patna earth station, fic m Rajkot to Ahmedabad earth station, Gulbarga to Hyderabad earth station, Nagpur to Bombay and Gauhati to Shillong.	••	0.50
5. Satellite rebroadcast transmitter for expansion of coverage including S-band relay receivers.		١
(a) 10 KW transmitter at Gorakhpur, Visakhapatnam, Baroda, Mysore, Nagpur, Ganjam, and Jabalpur (7 nos. at 164 lakhs each).	11.48	0. 70
(b) 1 KW transmittr at Gauhati and Dibrugarh (2 nos. at 64 lakhs cach).	1.28	••
6. S-band relay receivers for Ahmedabad , Banga lore and Trivendrum \cdot (6 nos.)	0.12	:
7. Direct reception community TV sets (1000 sets each for 7 regions). 7000 nos. (maintenance of sets to be carried out by respective States).	7. 00	• •
8. VHF Community TV sets—7000 nos. (maintance of sets to be carried out by respective States).	3- 15	••
9. Additional mobile recording units 2 for each of 7 regions (14 sets)	2, 10	0 21
10. Portable VTRs for school programmes 2 nos, each for 7 regions (14 sets)	0.35	0. 035
11. Installation staff and regional set up	0.80	0.08
12. Research and evaluation studios		0.20
TOTAL or say	Rs. 46. 73 Rs. 47. 00 crores	3. 740 Rs. 3. 7 crores

Advertisement by Directorate of Handloom and Textiles, Utta_r Pradesh

358. SHRI SYED AHMED HASHMI; SHRI KISHAN LAL SHARMA:

V/ill the Minister of INFORMATION AND BROADCASTING be pleased *to* state:

(a) whether it is a fact that the Directorate of Handloom and Textiles, Uttar Pradesh, Kanpur, issue_a advertisements to thos_e local daily newspapers which are published from the districts of Uttar Pradesh and have been approved for the Uttar Pradesh Government's advertisement by the Directorate of Information and the Public Relations Department, Uttar Pradesh;

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- (b) if so, what are the names of those newspapers and their circulation figures of a publishing day;
- <c) whether it i₃ a fact that some Editors of local daily newspapers of Aligarh City have applied for obtaining the advertisements of Directorate of Handloom and Textiles, Uttar Pradesh, Kanpur, fo_r insertion advertisement in their newspapers; and
- (d) if so, what are the names of those newspapers and the action taken so far in the matter by the Directorate of Handloom and Textiles, Uttar Pradesh, Kanpur?

THE MINISTER OF INFORMATION AND BROADCASTING AND SUPPLY AND REHABILITATION (SHRI V. P. SATHE): (a) to (d) The matter relates to the State Government. The information is being collected from the concerned State Government and will be laid on the Table of the House in due course.

Filling the posts of Additional District Judges from the Scheduled Caste and Scheduled Tribe quota in the Union **Territory of Delhi**

359.SHRIROSHANLAL: SHRI KHURSHED ALAM KHAN.

Will the Minister of LAW. JUSTICE AND COMPANY AFFAIRS be pleased to state.

- (a) whether any representation has been received from the Depressed Classes Legal Aid Bureau, Delhi regarding representation of the Scheduled Castes and Scheduled Tribes in the Judicial services:
- (b) if so, whether 9 posts out of 45 posts of Additional District Judges in the Union Territory of Delhi were reserved for the Scheduled Caste and Scheduled Tribe;
- (c) whether only 1 post of Additional District Judge out of the Scheduled Caste and Scheduled Tribe can-

didates has been filled and 8 posts are still lying vacant; and

(d) if so, by when Government propose to AH up the remaining 8 vacancies of additional District Judges from the Scheduled Caste and Scheduled Tribe quota?

THE MINISTER OF LAW. JUSTICE AND COMPANY AFFAIRS (SHRI SHIV SHANKAR): (a) According to the information furnished by the Delhi High Court, such a representation has been made to the Lt Governor, Delhi.

(b) t₀ (d) The posts of Additional District Judges are included in the Delhi Higher Judicial service. There are only 16 permanent posts in the said service. Against these 16 posts 12 officers from other States were taken into the Delhi Higher Judicial Service at the time of its initial constitution in May, 1971 under Rule 6 of the Delhi Higher Judicial Service Rules. These 12 officers had been working on deputation before the initial constitution of the service and accordingly no reservation was required to be made against these 12 Posts as per instruction, of Government. In respect of the remaining 4 posts a roster was maintained and in accordance with the instructions of Government 2 vacancies were earmarked for general candidates, one for a Scheduled Caste candidate and one for a Scheduled Tribe candidate. The 2 general vacancies were filled up in December, 1971 by recruiting 2 persons from the Bar. The one vacancy earmarked for Scheduled Caste candidate was filled up in 1978 by recruiting one Scheduled Caste candidate. The fourth vacancy as reserved for Scheduled Tribe candidate had to be created as unreserved. This vacancy will be carried forward for Scheduled Tribe candidate to the subsequent year.

Besides the 16 permanent posts there are 14 temporary posts of Additional District Judges Under Rule 16, no person can be appointed from